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notices issued to
respondents
on 19/6/94.

Reply dtd 8/7/94
recd in office
on 11/7/94
in duplicate.

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19/7/94

Applicant in person / by
Advocate Shri A.I. Bhatikar
Council. Shri A.I. Bhatikar
The matter is referred to
for Shri A.I. Bhatikar
Went of time
Dtd 19/7/94

Date: 11/7/94

19/7/94

Registrar

Date: 19.7.94 [Per M.S. Deshpande.V.C.]

Mr. A. I. Bhatikar for the
applicant and Mr. V. S. Masurkar
for the respondents.

2. In view of the
statement in para 5 of the
reply that the matter of
stepping up of the applicant's
pay in terms of DOP&T OM
NO: 4/7/92-ESTT (Pay-I) is under
examination, Shri A. I. Bhatikar
for the applicant states that
he would be satisfied if a
direction is given to the
respondents to finalise the
matter early.

Contd

(3)

The only direction that we need to make on this submission is that the respondents should decide the matter referred to in para-5 of the reply within three months from the date of receipt of a copy of this order.

Application is disposed of.

Liberty to the applicant to approach the tribunal should ~~be~~ the applicant feel aggrieved by the decision taken by the respondents.

P.C.
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Order/Judgement despatched
to Appellate Tribunal (S)
on 29/7/94

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(M.S. Deshpande)
V.C.